

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1324/(MAH)/2017
CA No.

CORAM:

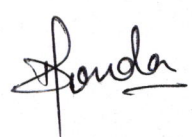
Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.10.2017

NAME OF THE PARTIES: Mitcon Consultancy & Engineering Services Pvt.Ltd.
V/s.
Pratibha Industries Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
25	Pragati Saravali	Adv-fa	
	Disha Ponela	Adv for	
	i/b India law	Corporate	
		Debtor	

ORDER

C.P. No. 1324/I&BC/NCLT/MB/MAH/2017

1. The Learned Representatives of both the sides are present.
2. As per the Withdrawal Application and particulars mentioned therein the Petitioner is seeking permission to withdraw the Petition. Granted.
3. The Petition is disposed of as "Withdrawn". To be consigned to the Records

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)

Dated: 17.10.2017

Vkr

Sd/-

M.K. Shrawat
Member (Judicial)